

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2478
ANSWERED ON:04.08.2015
Violation of FCRA Provisions by Political Parties
Owaisi Shri Asaduddin

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that some bigger political parties have received donations in violation of FCRA provisions;
- (b) if so, the total funds received by these political parties during each of the last three years and the current year;
- (c) whether the Election Commission has asked for action against these political parties; and
- (d) if so, the action taken or being taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJUJU)

(a) to (d): Election Commission of India forwarded certain complaints received regarding the receipt of donation by the Political Parties from foreign sources, to this Ministry, for examination and further necessary action. Subsequently in PIL No. 131/2013, Hon'ble High Court Delhi directed Union of India to identify foreign contribution received by political parties and to take action as contemplated by law. Consequently necessary action was taken and notices were issued to all concerned political parties. Meanwhile, the direction of Hon'ble High Court Delhi was challenged in SLP No. 18190/2014 in the Hon'ble Supreme Court of India and at present, the matter is sub-judice.
